

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. II**

Excise Appeal No.50937 of 2019 (SM)

[Arising out of Order-in-Appeal No.BHO-EXCUS-002-APP-418-18-19 dated 16.11.2018 passed by the Commissioner (Appeals), Central Excise and Central Goods & Service Tax, Jodhpur]

M/s. Deepak Ferro Alloys (P) Ltd.,
Plot No.201, 202, 224D,
Urla Industrial Complex,
Raipur (C.G.).

Appellant

VERSUS

**Commissioner of Central Goods & Service
Tax , Central Excise and Customs,**
GST Bhawan, Tikrapara, Dhamtari Road,
Raipur (C.G.).

Respondent

APPEARANCE:

None for the appellant.

Shri Pradeep Gupta, Authorised Representative for the respondent.

CORAM: HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.51823/2021

DATE OF HEARING/DECISION:20.09.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent – Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 31.08.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

[order dictated & pronounced in open court]

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

